

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 569 of 1999
(CPC 88 of 99)
(O.A. 880 of 96)

Date of order : 8.6.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

HARENDRAMISHRA

VS.

UNION OF INDIA & OTHERS

For the applicant : Mr. A. Chakraborty, counsel

For the respondents : Mr. C. Samaddar, counsel

ORDER

The matter is heard for some time. 1d. counsel, Mr. C. Samaddar appearing on behalf of the respondents, raised the substantial question of law regarding limitation in the matter of action of the Tribunal in respect of contempt petitions as provided under Section 20 of the Contempts Act, 1971. In view of the matter, we think that this case should be heard at length as the substantial question of law is involved in this matter. For this purpose, we appoint 1d. counsel Mr. R.K. De and 1d. counsel, Mr. Samir K. Ghosh to assist this Bench on the point as raised by the 1d. counsel Mr. C. Samaddar. The matter stands adjourned to 6.7.2000 for orders.

2. Plain copy of this order be handed over to the 1d. counsel for both the parties and to the 1d. counsel who are appointed by us to assist in this matter.

MEMBER(A)

MEMBER(J)